



# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

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PART II — Section 1

प्राधिकार से प्रकाशित

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इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।  
Separate paging is given to this Part in order that it may be filed as a separate compilation.

## MINISTRY OF LAW AND JUSTICE

(Legislative Department)

*New Delhi, the 27th July, 2016/Shravana 5, 1938 (Saka)*

The following Act of Parliament received the assent of the President on the 26th July, 2016, and is hereby published for general information:—

### THE INDIAN TRUSTS (AMENDMENT) ACT, 2016

(No. 34 OF 2016)

[26th July, 2016.]

#### An Act further to amend the Indian Trusts Act, 1882.

BE it enacted by Parliament in the Sixty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Indian Trusts (Amendment) Act, 2016.

Short title  
and com-  
mencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2 of 1882.

2. For section 20 of the Indian Trusts Act, 1882 (hereinafter referred to as the principal Act), the following section shall be substituted, namely:—

Substitution  
of new  
section for  
section 20.

‘20. Where the trust-property consists of money and cannot be applied immediately or at an early date to the purposes of the trust, the trustee shall, subject to any direction contained in the instrument of trust, invest the money in any of the securities or class of securities expressly authorised by the instrument of trust or as specified by the Central Government, by notification in the Official Gazette:

Investment  
of trust-  
money.

Provided that where there is a person competent to contract and entitled in possession to receive the income of the trust-property for his life, or for any greater

estate, no investment in any of the securities or class of securities mentioned above shall be made without his consent in writing.

*Explanation.*—For the purposes of this section, the expression “securities” shall have the same meaning as assigned to it in clause (h) of section 2 of the Securities Contracts (Regulation) Act, 1956.’

42 of 1956.

Amendment  
of section  
20A.

3. In section 20A of the principal Act, in sub-section (1), the proviso shall be omitted.

DR. G. NARAYANA RAJU,  
*Secretary to the Govt. of India.*

#### CORRIGENDA

In the FINANCE ACT, 2016 (28 of 2016) as published in the Gazette of India, Extraordinary, Part II, **Section I, Issue No. 32, dated the 14th May, 2016,—**

Page No.	Line(s) No.	For	Read
55	26	“or inposable”	“or imposable”
86	31	“section 45ZL”	“section 45ZI”
88	41	-	“Appelate Tribunal.”
(in the marginal heading against 68N.)			